3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, 'GULESTAN' BUILDING NO.6 PRESCOT ROAD, BOMBAY 1

CAMP: NACPUR

OA No.1244/92

Omprakahh Shivram Zaparde r/o. Railway colony Pulgaon, Dist. Wardha

.. Applicant

V/s.

Union of India through General Manager Central Railway, Bombay VT & 3 ors.

Respondents.

Coram: Hon.Shri Justice M.S.Deshpande, V.C. Hon.Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. S K Sanyal Counsel for respondents

ORAL JUDGMENT: DATED: 21.7.93 (Per: M S Deshpande, Vice Chairman)

Applicant absent.

Mr. Sanyal, counsel for the respondents heard.

It is apparent that the applicant has been

transferred from one place to other in the routine course on the same post and he has been at present posting for more than 2 years. Though a charge sheet is given to the applicant it does not appear that there is any nexus in the transfer and the charge and it is ultimately for the authority concerned to take a decision regarding the question of suitability of the candidate for transfering.

We do not think that any interference is called for. N.P. No. 285/93 is disposed of.

The application is dismissed. No order as to costs.

(M Y Priolkar)
Member(A)

(M.S.Deshpande)
Vice Chairman